

# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

## ORDER SHEET

APPLICATION NO.....OF

Applicant(s)

Respondent(s)

Advocate for

Advocate for

Applicant(s)

Respondent(s)

Notes of the Registry

Orders of the Tribunal

OA No. 184/2009 & MA No. 66/2010

Date of Order: 27.04.2010

Mr. H.S. Shekhawat, counsel for applicant.  
Mr. Girish Joshi, counsel for respondents.

MA No. 66/2010

Learned advocate of the respondents submitted that he is filing reply of the MA during the course of the day. Let the reply be kept on record.

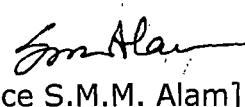
Learned advocate of the applicant submitted that he has filed this M.A. No. 66/2010 for allowing him to withdraw the OA No. 184/2009. He has submitted that although at para 2 of the MA, he has mentioned this fact that the respondents have given an assurance to the applicant that if he withdraws the O.A. then his case of transfer will be considered sympathetically, but he wants to withdraw this O.A. without any condition. Learned advocate of the respondents has got no objection, if this M.A. is allowed. Accordingly, this M.A. is allowed and disposed of. The applicant is permitted to withdraw the O.A. No. 184/2009.

OA No. 184/2009

As per order passed in M.A. No. 66/2010, this O.A. No. 184/2009 stands dismissed as withdrawn. Interim order dated 31.08.2009 stands vacated.

  
[V.K. Kapoor]

Administrative Member

  
[Justice S.M.M. Alam]

Judicial Member

nlk

Received by  
Burch French & Son  
Amherst  
6/15/10

Issued copy for  
Adv. Himmal Sir's batchmate  
MA applicant my self  
(Dileep Sir's followup)  
28/04/10

# आमुखता अधिकारी केन्द्रीय प्रशासनिक अधिकारण जोधपुर न्यायपीठ, जोधपुर